

LIST OF COMMITTEES

- I. Committee dealing with the Building and Maintenance of Tis Hazari Court Complex :
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|------------------------------|-------------|
| (1) Sh. K C Lohia, P.O. MACT | Chairperson |
| (2) Sh. P K Bhasin, ASJ | Member |
| (3) Sh. V K Goel, ACJ | Member |
- II. Condemnation Board :
- | | |
|-------------------------------|-------------|
| (1) Sh. S C Malik, ASJ | Chairperson |
| (2) Sh. V K Maheshwari, AD&SJ | Member |
| (3) Sh. V K Goel, ACJ | Member |
- III. Committee dealing in computerization and problems connected with Facilitation Center of Tis Hazari Courts :
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| (1) Sh. Chander Shekhar, ADJ | Chairperson |
| (2) Sh. A K Mehandiratta, ASJ | Nodal Officer / Member |
| (3) Sh. V K Goel, ACJ | Member |
| (4) Sh. Talwant Singh, ASJ | Member |
| (5) Sh. Kanwaljit Arora, MM | Member |
- IV. Committee dealing with the Car / Scooter / Cycle parking allotted to Advocates and also Judges parking :
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| (1) Sh. B B Chaudhary, ADJ | Chairperson |
| (2) Sh. Vinay Kumar Gupta, ADJ | Member |
| (3) Sh. Manoj Nagpal, MM | Member |
- V. Committee dealing with the allotment of Kiosks / space and extension / renewal of licence, canteen and dispensary :
- | | |
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| (1) Sh. V K Goel, ACJ | Chairperson |
| (2) Sh. Bharat Parashar, MM | Member |
| (3) Sh. Raj Kumar, CJ | Member |
- VI. Committee dealing with the Security and Fire Safety :
- | | |
|---------------------------------|-------------|
| (1) Sh. Neeraj Kumar Gupta, ASJ | Chairperson |
| (2) Sh. V K Goel, ACJ | Member |
| (3) Sh. Bharat Parashar, MM | Member |
- VII. Purchase Committee :
- | | |
|--------------------------------|---|
| (1) Sh. S. M. Chopra, AD&SJ | Chairperson |
| (2) Sh. B B Chaudhary, AD&SJ | Member |
| (3) Sh. Rakesh Kapoor, AD&SJ | Member |
| (4) Administrative Civil Judge | Ex-Officio Member |
| (5) Sh. N. M. Kalia | Member,
Dy. Controller of
Accounts (Funds), GPF Cell
Govt. of NCT of Delhi |
| (6) Senior Accounts Officer | Member |
- VIII. Centralised Committee for Library :
- | | |
|------------------------------|-------------|
| (1) Sh. M L Mehta, AD&SJ | Chairperson |
| (2) Sh. Arun Kr. Arya, AD&SJ | Member |
| (3) Sh. Bharat Parashar, MM | Member |
- IX. Judge Incharge Pool Care
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| Sh. K C Lohia, P.O. MACT |
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| X. | Judge Incharge Litigation /
Vigilance / Complaints | Sh. P K Bhasin, Special Judge |
| XI. | Judge Incharge Record Rooms | Sh. Rakesh Sidhartha, ADJ |
| XII. | Judge Incharge Copying Agencies | Sh. S C Malik, ASJ |
| XIII. | Judge Incharge General Branch | Sh. Satnam Singh, ADJ |
| XIV. | Judge Incharge of Software
Development (in coordination with
NIC Officials) | Sh. M L Mehta, P.O. MACT |
| XV. | Judge Incharge Accounts Branch | Sh. Dinesh Dayal, ASJ |
| XVI. | JSSC Judge Incharge | Ms. Anju Bajaj Chandana
Judge SSC |
| XVII. | Care Taking Committee | Sh. Girish Kathpalia, P.O. MACT
Sh. V K Goel, ACJ |
| XVIII. | Record Room Committee | |
| | (1) Sh. R. P. S. Teji, AD&SJ | Chairman |
| | (2) Sh. Vinay Kr. Gupta, AD&SJ | Member |
| | (3) Sh. Gurdeep Singh Saini, MM | Member |
| XIX | Nodal Officer, Digital Computers
Rohini Court Complex, Delhi | Sh. Chander Shekhar, AD&SJ |
| XX | Committee for face-lifting and renovation of Tis Hazari Courts Complex | |
| | (1) Sh. G P Mittal, AD&SJ | Chairperson |
| | (2) Sh. V K Goel, ACJ | Member |
| | (3) Sh. Gurdeep Singh Saini, MM | Member |
| XXI | Purchase Committee for purchase of Computers and computerization
related to hardware & software including computer stationery: - | |
| (1) | Sh. Chander Sekhar, AD&SJ | Chairman |
| (2) | Sh. Talwant Singh, AD&SJ | Member |
| | | (Incharge computerization,
Karkardooma Courts) |
| (3) | Sh. Narottam Kaushal, AD&SJ | Member |
| | | (Incharge computerization,
Patiala House Courts) |
| (4) | Sh. V. K. Goel, ACJ | Member |
| (5) | The Representative of Govt. of NCT, authorized by the Govt. of NCT to
attend Purchase Committee Meetings. | |
| (6) | Sh. S. C. Arora, Sr. Accounts Officer, Tis Hazari Courts, Delhi. | |
| (7) | Sh. Shashi Bhushan, Representative of N.I.C. for technical advise. | |

1	Judge Small Cause Court- Additional Senior Civil Judge	Civil cases of value upto Rs. 5000/-; Insolvency cases; Guardianship cases in regard to child custody; Appellate authority of the orders passed by the Civil Judges in regard to recovery of money, property dispute and injunctions etc. of the following value:- 1) Money suit of the value not exceeding Rs. 1000; 2) Land Suit of value not exceeding Rs. 250/- 3) Unclassed suit of value not exceeding Rs. 500/-; and appeals against interim orders
2	Civil Judge	Civil cases of all nature of value of Rs. 5001 to Rs. 3 Lacs.
3	Commercial Civil Judge	Cases of commercial nature with regard to recovery of money upto Rs. 3 Lacs
4	Administrative Civil Judge	Cases relating to succession certificates and Administration of ACJ's Office, Nazarat and Process Serving Agency, Appointment of Peons and Process Servers and their Posting & Transfer
5	Senior Civil Judge	Original civil cases like cases of Civil Judge and the Appellate Jurisdiction of the orders passed by Civil Judges of following values; 1) Money suit of the value not exceeding Rs. 1000; 2) Land Suit of value not exceeding Rs. 250/- 3) Unclassed suit of value not exceeding Rs. 500/-; and appeals against interim orders 4) ESIC Cases with regard to employees insurance.
6	Additional Rent Controller	Rent Cases under Delhi Rent Control Act 1958 with regard to :- Non Payment of Rent; Sub letting, misuser, nonuser; Bonafide requirement; Unsafe or unfit for human habitation; Premises used contrary to terms of Govt. / DDA / MCD; Deposit of rent and fixation of standard rent.
7	Rent Controller	Marking of Rent Cases under Delhi Rent Control Act 1958 to the Additional Rent Controllers and dealing with the cases of :- Non Payment of Rent; Sub letting, misuser, nonuser; Bonafide requirement; Unsafe or unfit for human habitation; Building and rebuilding; Premises used contrary to terms of Govt. / DDA / MCD; Deposit of rent and fixation of standard rent.

8	Rent Control Tribunal	Appellate Authority of the orders passed by the Additional Rent Controller and Rent Controller
9	Motor Accident Claim Tribunal (ADJ)	Compensation claim cases under the Motor Vehicles Act, 1988.
10	Labour Court (ADJ)	Cases under Industrial Disputes Act, 1947 filed by workmen against management:- 1) Cases under Workmen Compensation Act. 2) Payment Wages Act 3) Bonus Act 4) The Contract Labour (Regulation & Abolition) Act, 1970 5) Cases under Industrial Employment (Standing Order) Act, 1946.
11	Industrial Tribunal (ADJ)	1) Cases under Industrial Disputes Act, 1947 filed by management against workmen. 2) Cases under Industrial Employment (Standing Order) Act, 1946. 3) Complaints in respect of Industrial Dispute between management and workmen referred by the Labour Department
12	Matrimonial Courts of ADJs	Dealing with the cases under HMA mainly dissolution of Marriage, restitution of conjugal rights and Judicial separation etc.
13	Land Acquisition Courts of ADJs	Dealing with cases under Land Acquisition Act
14	Metropolitan Magistrates	Dealing with cases under IPC, Punjab Excise Act and Arms Act where sentence is provided upto 3 years; Cases under section 138 of the Negotiable Instrument Act; Cases of Suppression of Immoral Traffic Act; Delhi Police Act; Bail, Remand and Misc. work
15	Metropolitan Magistrates Designated Courts	Dealing with the cases relating to Electricity Act
16	Court of Railway MM	Offences under the Railway Act
17	Spl Metropolitan Magistrates (Retired persons appointed for short period by Hon'ble High Court for Traffice / Municipal Challans)	Dealing with the cases relating to Traffic Challans / Municipal Challans
18	Additional Chief Metropolitan Magistrate	Trial of Criminal cases investigated by Crime Branch and CBI; Trial of cases relating to Income Tax Act, Wealth Tax and Companies Act etc.

19	Chief Metropolitan Magistrate	<p>Trial of offences under Indian Penal Code and other Penal Offences wherein the sentence is awarded upto 7 years, Scrutinsation Act 2002;</p> <p>Collecting Monthly Statements from all the MMs with regard to their work and disposal of cases;</p> <p>Cases received from other States;</p> <p>Transfer & Posting of Spl MMs and Municipal MMs and surveillance of Traffic Courts;</p> <p>Distribution of TIP proceedings, deputing Duty Magistrates and Correspondence with the different authorities</p>
20	Additional Sessions Judge	Cases under IPC where sentence is awarded upto Life Imprisonment and Death Sentence with the approval of Hon'ble High Court
21	Special Court of ASJ i) NDPS Court ii) TADA Court iii) POTA Court	<p>Dealing with offences under NDPS Act.</p> <p>Dealing with offences under TADA</p> <p>Dealing with offences under POTA</p>
22	Additional Sessions Judge, Designated Courts	Cases under untouchablity Act
23	Special Judge (ASJ)	Cases under Prevention of Corruption Act investigated by Anti Corruption Branch and CBI
24	Additional District Judge	Civil cases of the value of Rs. 3 Lac and upto 20 Lac and Appellate Jurisdiction for orders passed by Civil Judges where Senior Civil Judge has no jurisdiction
25	District & Sessions Judge	<p>Head of the Department;</p> <p>Takes decision in all the Administrative and financial matters;</p> <p>Deals with probate cases with unlimited jurisdiction;</p> <p>Guardianship cases;</p> <p>Marking of the Civil cases valued Rs. 3 Lacs and upto Rs. 20 Lacs to ADJs;</p> <p>Marking of the Sessions cases to the ASJs;</p> <p>Transfer of cases;</p> <p>All powers as provided in Code of Civil Procedure; Code of Criminal Procedure and other Acts and all other matters</p>

APPLICATION FORM FOR SUPPLY OF INFORMATION UNDER
RIGHT TO INFORMATION ACT 2005

1. Name of Applicant _____

2. Address _____

3. Telephone No. if any _____

4. Department from which
Information is required _____

5. Cash Receipt No. _____

6. Details of information required _____

Date: _____

(SIGNATURE OF APPLICANT)

Note:

- Separate application is required for each needed information.
- Rs. 25/- is required per application.
- Rs. 5/- per page will be charged at the time of delivery of information.
- Cash is to be deposited at the Cash counter.
- In all cases where a certified copy is supplied on payment of fee, no application under Right to Information Act should be made.

OFFICE OF THE DISTRICT & SESSIONS JUDGE : DELHI

ORDER

In pursuance of the provisions of sub-section (1) and (2) of section 5 of the Right to Information Act, 2005 (22 of 2005), I, District & Sessions Judge, Delhi designate the following officers as Public Information Officers and Assistant Public Information Officers for Tis Hazari, Patiala House and Karkardooma Courts:-

(i) PUBLIC INFORMATION OFFICER, DISTRICT COURT, TIS HAZARI COURTS, DELHI

S. No.	Name and Designation	Office Address	E.mail Address	Telephone no.	Jurisdiction
1	Sh. Sunil Gaur, AD&SJ	R. No. 110, First Floor, Tis Hazari Court, Delhi		23911544, 23911611 Extn 303	District Courts, Tis Hazari, Delhi

LINK OFFICER

S. No.	Name and Designation	Office Address	E.mail Address	Telephone no.	Jurisdiction
1	Sh. P. S. Teji, AD&SJ	R. No. 01, Ground Floor, Tis Hazari Court, Delhi		23911544, 23911611	District Courts, Tis Hazari, Delhi

(ii) ASSISTANT PUBLIC INFORMATION OFFICER, PATIALA HOUSE COURTS, NEW DELHI

S. No.	Name and Designation	Office Address	E.mail Address	Telephone no.	Jurisdiction
1	Mrs. Aruna Suresh, AD&SJ	R. No. P3, Patiala House Courts, New Delhi		23387590	Patiala House Courts, New Delhi

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LINK OFFICER

S. No.	Name and Designation	Office Address	E.mail Address	Telephone no.	Jurisdiction
1	Mrs. Mamta Sehgal, AD&SJ	R. No. M2, Ministry of External Affair Building Patiala House Courts, New Delhi		23383014, 23387267	Patiala House Courts, New Delhi

(iii) ASSISTANT PUBLIC INFORMATION OFFICER, KARKARDOOMA COURTS, DELHI

S. No.	Name and Designation	Office Address	E.mail Address	Telephone no.	Jurisdiction
1	Sh. S. P. Garg, AD&SJ	R. No. 10, Karkardooma Courts		22387590 22301947 22308457 22308995, Extn 1010	Karkardooma Courts

LINK OFFICER

S. No.	Name and Designation	Office Address	E.mail Address	Telephone no.	Jurisdiction
1	Sh. R. K. Gauba, AD&SJ	R. No. 62, Karkardooma Courts		22387590 22301947 22308457 22308995, Extn 1062	Karkardooma Courts

The Link Officer shown in the above columns will function as Public Information Officer / Assistant Public Information Officer respectively during the absence / non-availability of the designated Public Information Officer / Assistant Public Information Officer.

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Further in pursuance of the provisions of sub-section (1) of section 19 of the said Act, the following Officer(s) are designated as First Appellate Authority for the Office of the District & Sessions Judge, Delhi:-

Sl. No.	Name and Designation	Office Address	E.mail Address	Telephone no.	Jurisdiction
1	Sh. P. K. Bhasin, AD&SJ	R. No. 202, Tis Hazari Courts, Delhi		23957434	First Appellate Authority

LINK APPELLATE AUTHORITY

S. No.	Name and Designation	Office Address	E.mail Address	Telephone no.	Jurisdiction
1	Sh. K. C. Lohia, AD&SJ	R. No. 209, Tis Hazari Courts, Delhi		23911611 23911544 Extn 366 23982763 (Direct)	Link First Appellate Authority

The Link Officer shown in the above column will function as Link First Appellate Authority during the absence / non-availability of the designated First Appellate Authority.

(SHIV NARAYAN DHINGRA)
District & Sessions Judge: Delhi

No/Admn-I/2005_____

Dated, Delhi the _____

Copy forwarded for information and necessary action to: -

1. The Registrar General, High Court of Delhi, New Delhi.
2. The Secretary (AR), Administrative Reforms Deptt. , 7th level, C Wing, Delhi Secretariat, Govt. of NCT, New Delhi.
3. The Judge Incharge, Patiala House Courts, New Delhi.
4. The Judge Incharge, Karkardooma Courts, Delhi
5. The Officer Incharge, Accounts Branch, Delhi.
6. All the concerned Judicial Officers at Tis Hazari, Patiala House and KKD Courts.
7. The Chief Metropolitan Magistrate, Delhi.
8. All the branches, Tis Hazari, Patiala House and KKD Courts.
9. Web-Site Committee, Room. No. 51, KKD Courts, Delhi.
10. The P.S. to District & Sessions, Delhi.
11. Notice Boards, Tis Hazari, Patiala House and KKD Courts.
12. The Secretary, Delhi Bar Association, Tis Hazari, Patiala House and KKD Courts.

DISTRICT & SESSIONS JUDGE:
DELHI